

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3936 of 2020

Ramesh Mandal.

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Mahesh Tewari, Advocate

For the State : Mr. Someshwar Roy, APP

02/27.07.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Cyber Case No. 31 of 2020, arising out of Cyber P.S. Case No. 01 of 2020.

The petitioner was alleged to have been apprehended by the police and mobiles, SIMS, Pan Card etc. were recovered. He was suspected to be involved in cyber crime. The petitioner appears to be an accused in Tundi P.S. Case No. 44 of 2016.

Regard being had to the antecedent of the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected at this stage.

(Rongon Mukhopadhyay, J)

Rakesh/-